GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO.: 2107

(To be answered on the 8th March 2018)

Use of Mobile Phones in Flights

2107. SHRI PRABHAKAR REDDY KOTHA SHRI Y.S. AVINASH REDDY

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether the Government is planning to grant permission to use mobile phones in the flights;

(b) if so, the details thereof; and

(c) the time by which this would come into force?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (c) There is no such proposal with this Ministry. However, Rule 29B of Aircraft Rules 1937 regulates the use of portable electronic devices, including mobile phones, which inter-alia states that Pilot-in-Command may permit the use of cellular telephone by the passengers of a flight after the aircraft has landed and cleared active runway, except when the landing takes place in low visibility conditions. Further, Civil Aviation Requirements Section-5, Series-X, Part-I permits the use of mobile/cellular phone in non-transmitting mode i.e. Flight/Airplane mode during flight.